

HARYANA GOVERNMENT
URBAN LOCAL BODIES DEPARTMENT

Notification

The 9th September, 2022

No. 8/29/2022-4CII.— In exercise of the powers conferred under clause (c) of sub-section (1) of section 87 of the Haryana Municipal Corporation Act, 1994 (16 of 1994) and in supersession of Haryana Government, Urban Local Bodies Department, notification No. 8/5/2021-4CII dated the 5th March, 2021, Haryana Government, Urban Local Bodies Department, notification No. 8/5/2021-4CII dated the 8th April, 2021 and Haryana Government, Urban Local Bodies Department, notification No. 8/5/2021-4CII dated the 15th July, 2021, the Governor of Haryana, hereby directs that –

- (i) the duty on transfer of immovable property situated within the limits of each Municipal Corporation in the State except within the limits of Municipal Corporation of Gurugram, Manesar and Faridabad by way of every instrument of description specified under the said clause (c) shall be at the rate of two per centum in addition to duty imposed under the Indian Stamp Act, 1899 (Central Act 2 of 1899), as in force for the time being in the State of Haryana and the said duty shall be collected at the time of registration of the said documents by the Registrar or the Sub-Registrar under the Indian Stamp Act, 1899 (Central Act 2 of 1899). One per centum of duty so collected shall be paid to the respective Municipal Corporation within whose jurisdiction such immovable property is situated and remaining one per centum shall be paid to the Haryana Urban Infrastructural Development Board;
- (ii) the duty on transfer of immovable property situated within the limits of the Municipal Corporation of Gurugram, Manesar and Faridabad by way of every instrument of description specified under the said clause (c) shall be levied at the rate of one per centum in addition to duty imposed under the Indian Stamp Act, 1899 (Central Act 2 of 1899), as in force for the time being in the State of Haryana and the said duty shall be collected at the time of registration of the said documents by the Registrar or the Sub-Registrar under the Indian Stamp Act, 1899 (Central Act 2 of 1899) and shall be paid to the respective Municipal Corporation.

ARUN GUPTA,
Principal Secretary to Government, Haryana,
Urban Local Bodies Department.